and we are taking steps to implement the suggestion and try to increase the number o'f beds.

SHRI AKBAR ALI KHAN: So far as this disease is concerned, it should be treated on a different level from other diseases because T. B. is of a very special kind where we require ■either hospitalisation or at least an isolation hospital. I know in my own State there have been patients of a very acute type but for want of accommodation they could not be accommodated. Special effort is therefore needed.

Dr. R. B. GOUR: May be a suggestion for action, Sir.

SHRI J. S. L. HATHI: Of course, nobody denies that.

PANDIT S. S. N. TANKHA: Has any estimate been made by the Government to find out the exact number of persons who require hospitalisation?

SHRI J. S. L. HATHI: I have no information, Sir.

† [IMPORT OF HELICOPTERS

•137. SHRI B. N. BHARGAVA: Will the

हैलीकोप्टरों का ग्रायात

*१३७. श्री भगवत नारायण भागव : क्या परिवहन तथा संचार मंत्री यह बताने की कुपा करेंगे कि :

- (क) क्या सरकार ने हाल ही में किसी विदेश से हैलीकोष्टरों का ग्रायात किया है : ग्रीर
- (ख) यदि हां, तो कितनों का ग्रायात किया गया है और आयात किस मृख्य पर श्रीर किस उद्देश्य से किया गया है ? Minister of TRANSPORT AND COM-MUNICATIONS be pleased to state:
- (a) whether Government have recently imported helicopters from any foreign country; and

(b) if so, how many have been imported and at what rate and for what purpose?]

नागरिक विमान चालन उपमंत्री (श्री श्रहमद मोहिउद्दीन) : (क) ग्रीर (ख): रोड डेवलपभेंट बोर्ड के खरीदे हए हैलीकोप्टर के अलावा गवर्नमेंट ने ग्रौर हैलीकोप्टर सिविल इस्तेमाल के लिए दरग्रामद नहीं किए हैं।

fTHE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOHIUDDIN): (a) and (b). Apart from a few helicopters purchased by Border Road Development Board the Government of India have not imported any helicopters for civil use.]

श्री भगवत नारायण भागव : ਰੈ कि गवर्नमेंट रशिया से इसके सम्बन्ध में वातचीत जारी की है ग्रौर यहां हैलीकोप्टर के जो चालक हैं उन्हें रशिया म ट्रेनिंग के लिये भी भेज रही है ?

श्री ग्रहमद मोहिउद्दीन : मुझे ट्रेनिंग केबारे मैं तो इल्मनहीं है लेकिन यह जो बोर्डर रोड डेवलपर्मेंट बोर्ड है उसने रशिया से ही हैलीकोप्टर दरग्रामद किये हैं।

श्री भगवत नारायण भागव : मेरे (बी) पार्ट है उसका नहीं दिया गया है मंगाये गये हैं भौर मंगाये जाने वाले हैं। ग्रौर वे किस मुल्य पर मंगाये जा रहे हैं और किस काम के लिये मंगाये रहे हैं ?

श्री ग्रहमद मोहिउद्दीन : मैंने ग्रर्ज किया कि वह बोर्डर रोड डेवलपमेंट बोर्ड ने मंगाये हैं अपने काम के लिये ।

SHRI SATYACHARAN: May I know whether the type of helicopters im-

^{†[]} English translation.

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ported could also be produced here in any of the Government of India undertakings?

SHRI AHMED MOHIUDDIN: I have no information.

DR. P. SUBBARAYAN: I suggest that this question be put to the Defence Ministry who have imported this.

SHRI BIREN ROY: May I know whether the Government have considered it necessary to import helicopters even from rupee payment countries for fighting the locust menace and for rescue work in connection with floods?

Dr. P. SUBBARAYAN: As I said, all these questions relate to the Defence Ministry.

SHRI BIREN ROY: This is for civilian rescue work, for relief work in connection with anti-flood operations and for fighting the locust menace.

SHRI AHMED MOHIUDDIN: We are now talking about Government requirements but as far as private requirements are concerned, there is a private firm which has imported on a temporary basis four helicopters for spraying purposes, I think, in Kerala.

SHRI BIREN ROY: Is it a fact that the Government of India is going to manufacture helicopters in India?

SHRI AHMED MOHIUDDIN; I have no knowledge and the hon. Minister has already said that the question does not concern us.

उक्तर भारत नौका अधिनियम, १८७८ के अधीन नियमों का बनाया जाना

*१३०. श्री भगवत नारायण भागंव: क्या परिवहन तथा संचार मंत्री १६ श्रगस्त, १६६१ की राज्य सभा में तारांकित प्रक्रन संख्या ४५ से सम्बन्धित श्रनुपूरक प्रक्रों के दिये गये उत्तरों को देखेंगे ग्रीर यह बठाने

की कृपा करेंगे कि क्या सरकार ने दिल्ली, नगर निगम से उत्तर भारत नौका अधिनियम १८७८ के अधीन नियम बनाने को कहा है?

†[FRAMING OF RULES UNDER NORTHERN INDIA FERRIES ACT, 1878

•138. Shri B. N. BHARGAVA: Will the Minister of Transport and Communications be pleased to refer to the replies given to supplementary questions on Starred Question No. 45 in the Rajya Sabha on the 16th August, 1961 and state whether Government have since asked the Municipal Corporation of Delhi to frame rules under the Northern India Ferries Act, 1878?]

†[THE MINISTER OF STATE IN THE

परिवहन तथा संचार मंत्रालय के राज्य मंत्री (श्री राज बहादुर): दिल्ली प्रशासन से नार्दन इण्डिया फेरीज एक्ट, १८७६ के श्रघीन नियम बनाने के लिये कहा गया है। इस विषय पर उन के यहां जांच हो रही है।

MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): The Delhi Administration have been asked to frame rules under the Northern India Ferries Act, 1878. The matter is under their examination.]

श्री भगवत नारायण भागंव : क्या में यह जान सकता हूं कि १६ ग्रगस्त, १६६१ को जब यही जबाब दिया गया था कि यह मामला तब से गवर्नमेंट के विचारा-धीन है तब गवर्नमेंट इस बात को ध्यान में रखते हुए कि जमुना में कई एक्सीडेंट्स हो गये हैं इन नियमों को जल्दी बनाने के लिये क्यों नहीं श्राग्रह करती ?

श्री राज बहादुर : १६ अगस्त, १६६१ को जो जवाब दिया गया था उसकी कापी मेरे शास है और उस मैं यह लिखा था कि :

I Inglish translation.